N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that from Tuesday 7th April 2020, hearing of urgent matters if any per extant assignment will be taken through Video Conferencing between 12:00 to 2:00 p.m. on the court working days. Advocates and parties in person may mention urgent matters through the unit installed in **Court Room No. 15, 2nd floor, at Dindoshi Court**, as per the protocol annexed to this Notice.

Dated this 5th day of April 2020.

Sd/-
2nd Additional Principal Judge,
City Civil & Sessions Court, Dindoshi,

PROCEDURE FOR HEARING THROUGH VIDEO CONFERENCING

1. The Judicial Officers concerned will take up mentioning/hearing of extremely urgent matters through Video Conferencing between 12 p.m. to 2.00 p.m. on the notified Court working days.
2. The Advocate shall email the application for an urgent hearing to **dindoshicourt@gmail.com** & **ctcivilcourtdinsc@indianjudiciary.gov.in**
3. The Advocates shall mention their Bar Council enrollment/registration number in the application and shall also attach a soft copy of their Photo ID.
4. In case of pending matters Advocate or party in person should mention the court number, case number, Act and section on their proceedings and the nature of extreme urgency, not exceeding more than 400 words, all fresh matters should mention the same details as mentioned above excluding the court no, and case number.
5. If the Judge allows the application, the Registry shall communicate the date and time slot for hearing through Video Conferencing to the Advocates concerned. On the date and at the time specified the Advocates may make their application in such urgent matters only through the VC unit installed in the designated room in the Court premises.
6. Upon the registry specifying the date and time, the applicant's Advocate shall give notice of the listing and serve a soft copy of the application on the Respondent/s.

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